

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 228 OF 2019

Date Of Decision:- 03rd April, 2019.

**CORAM: R. VIJAYKUMAR, MEMBER (A).
RAVINDER KAUR, MEMBER (J).**

1. Shri Kapil Kishanrao Khandare
R/o. Flat No.04, Building No.5,
Lakeview Park Co-operative Housing Society,
Sutarwadi, Pashan Pune 411021.

2. Shri Veermalla Srinivas
R/o. Flat No.04, Building No.5,
Lakeview Park Co-operative Housing Society,
Sutarwadi, Pashan Pune 411021.

3. Shri Santosh Shamrao
R/o. Flat No.04, Building No.5,
Lakeview Park Co-operative Housing Society,
Sutarwadi, Pashan Pune 411021.

4. Shri Venkateswara Rao Kandula
R/o. Flat No.04, Building No.5,
Lakeview Park Co-operative Housing Society,
Sutarwadi, Pashan Pune 411021.

5. Shri M Manoj Kumar
R/o. Flat No.04, Building No.5,
Lakeview Park Co-operative Housing Society,
Sutarwadi, Pashan Pune 411021.

6. Shri Jitendra Kumar
R/o. Flat No.04, Building No.5,
Lakeview Park Co-operative Housing Society,
Sutarwadi, Pashan Pune 411021.

...Applicants.

*All the applicants are care of Applicant No.1/ Advocate.
(Applicants by Advocate Shri. P.J. Prasadrao)*

Versus

1. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional area,
Shaheed Jeet Singh Marg,
New Delhi 110016.
2. Deputy Commissioner
Kendriya Vidyalaya Sangathan
Mumbai Region, IIT Campus, Powai,
Mumbai 400076.

...Respondents

ORDER (ORAL)

PER:- R. VIJAYKUMAR, MEMBER (A).

1. Today, when the case was called for admission, heard Shri. P.J. Prasadrao, learned counsel for applicants. We have carefully perused the case records.
2. The learned counsel for applicants requests permission to withdraw this application as he intends to file this before Principal Bench in view of the All India Ramifications.
3. In the aforesaid circumstances, this OA is dismissed as withdrawn with liberty to the applicants to proceed before the Principal Bench as decided by them. No orders as to costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

srp

Jaw
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